

Need to amend CRZ Notification for the benefit of Fishermen of Kerala.

SHRI T. GOVINDAN (KASARGOD): I would like to draw the attention of the Union Government and the Minister of Environment and Forests to the problems being faced due to the delay in implementation of the amendments to CRZ Notification.

In this context, I recall the mass agitation against the regulation. Kerala Government also recommended considering the difficulties faced by the coastal people and fishing industry and overall development of coastal area. After these agitations and Kerala Government's recommendations, Ministry of Environment and Forests appointed Balakrishnan Committee to study this matter. According to the reports, Ministry decided to amend the CRZ Notification positively. Even now the fishermen are facing a lot of problem with their housing and construction of fish trading sheds. Central and State Governments are also not in a position to construct their own buildings.

So, I request the hon. Minister of Environment and Forests to take measures to implement the amendments immediately.